

OFFICE OF THE DISTRICT & SESSIONS JUDGE, NALANDA AT BIHARSHARIF

ORDER NO. 94 /2020

Pursuant to the directions of the Hon'ble Court communicated through letter no. 31194-31230/A.D. (Misc.) Section, dated 02.08.2020 and directions as contained in the Hon'ble Court's earlier letter no. 30184-30220/A.D. (Misc.), dated 13.07.2020, letter no. 30497-30533/A.D. (Misc.) Section, dated 19.07.2020 and letter no. 30767-803/A.D. Misc. (Infra.) Section, dated 26.07.2020 regarding functioning of Courts in present situation of pandemic (Covid-19) due to sudden surge of confirmed Covid-19 cases in this judgship, it is hereby ordered that office order no. 93, dated 27.07.2020 of the office of the undersigned will remain in-force **till 10.08.2020**.

Further, all the Judicial Officers/ Staffs posted in this judgship would not leave the station without prior permission and they will keep their mobile phones switch on mode for any kind of emergent situation.

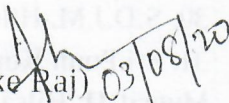
Further, Court Manager/ Head Clerk / Nazir are also directed to must ensure that there will be no physical presence of any person within the court premises until it is completely unavoidable.

The Class-III & Class-IV employees (including System Officer, Data entry operator & other contractual staffs) of this judgship Biharsharif, Nalanda including sub-Divisional Court at Hilsa are directed to strictly adhere the directions of the Hon'ble Court as mentioned in the aforesaid letters and also the earlier order of the undersigned.

The In-charge Administration and Nazir, Civil Court, Biharsharif and In-charge Administration, Sub-divisional Court, Hilsa are directed ensure the complete sanitization of the court premises as well as court and offices.

System Officer is directed to inform all concerned through electronic mode.

Inform all concerned.


(Alok Raj) 03/08/20

I/C, District & Sessions Judge,
Nalanda at Biharsharif.